

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

O. A. No. 193 of 1990

New Delhi, this the 27th day of October, 1994.

Hon'ble Mr B.N.Dhondiyal, Member(A)

Chandra Bhan Garg, 5/46, Patel Gali,
Vishwas Nagar, Shahdara,
Delhi-32. Applicant.

(None appeared)
versus

Union of India,
through its

1. Director, Central Translation Bureau,
Ministry of Home Affairs, Department of Official
Language, Government of India, 8th Floor,
Environmental House, CGO Complex, Lodi Road,
New Delhi and
 2. The Pay and Accounts Officer, Ministry of Home
Affairs(Sectt.) C-1, Hutmants, Dalhousie, Road,
New Delhi. Respondents.
- (none appeared).

Order(oral)

Hon'ble B.N.Dhondiyal, Member(A)

This case has been called in the revised list. None is present on behalf of the parties. I, therefore, proceed to dispose it off on the basis of the pleadings available on record.

2. This matter relates to a calculation of pensionary benefits. On 17.10.1994, the learned counsel for the respondents Mr C.M.Chopra supplied to the applicant in the presence of the Tribunal, a copy of the calculation sheet on the basis of details worked out by the respondents. A copy of the same has also been taken on record.

3. The O.A. is disposed of with the direction to the respondents to entertain any

representation that may be submitted by the applicant on the basis of the calculation-sheet given to him and in case his further claims are not accepted a speaking order shall be passed by them.

4. There will be no order as to costs.

B. N. D. *B.N.Dhundiyal*
(B. N. Dhundiyal)
Member (A)

/sds/